

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1588/2002

Monday, this the 1st day of July, 2002

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

Suresh Kumar
village - Aariyaki Gorawas
Distt. Rewari, Haryana

..Applicant
(By Advocate: Shri Pramod Kumar Singh)

Versus

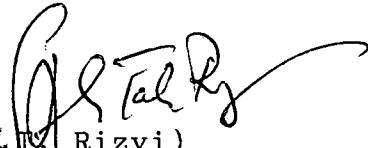
Delhi Police through
Deputy Commissioner of Police
Recruitment Cell
II Bn. DAP, Delhi

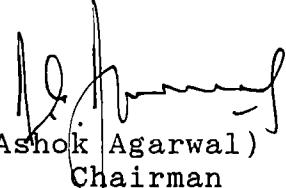
..Respondent

O R D E R (ORAL)

Shri Justice Ashok Agarwal:

Applicant had, in the present OA, omitted to annex a copy of the impugned order. Counsel for the applicant states that he has accordingly submitted an amended OA annexing a copy of the impugned order. In view of the aforesaid amended OA having been filed, nothing now survives in the present OA. Present OA is, in the circumstances, dismissed. It goes without saying that applicant would be entitled to prosecute his amended OA on merits and according to rule.


(S.A.T. Rizvi)
Member (A)


(Ashok Agarwal)
Chairman

/sunil/